HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)

MONDAY, THE SEVENTH DAY OF APRIL
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HONOURABLE SMT JUSTICE RENUKA YARA

WRIT PETITION NO: 8635 OF 1992

Between:

Kesoram Cement, prop: Kesoram Industries limited, Basantnagar, Karimnagar Districrt, Rep by its Manager (Accounts)-Sri N.Hariharan.

...PETITIONER

AND

1. Asst. Director of Mines AND Geology, Karimnagar.
2. Director of Mines & Geology, Burgula Ramakrishna Complex, 8th Floor, Hyderabad.
3. State of A.P., Rep by its Secretary. Industries and Commerce Department, Secretariat, Hyderabad.
4. Union of India, Rep by its Secretary. Ministry of Mines, New Delhi.
5. Singareni Collieries Co.Ltd., Rep by its Secretary. Hyderabad.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a Writ of Certiorari or other appropriate writ or direction, quashing the demand dated 23/05/1992 and restraining the respondents 1 to 3 from making any assessment, levy and\or collection of cess or mineral right tax from this petitioner and 5th respondent from making it a condition upon the payment for issuing coal permits for dues of the period beyond 21/12/1989 in case of AP(T)DB cess and 12/04/1990 in case of APMR tax

I.A. NO: 1 OF 1992(WPMP. NO: 10660 OF 1992)

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the Singareni Collieries Co.Ltd., Hyderabad not to withhold coal permits for non payment of the demand by the petitioner in future on the ground of non payment of any APTDB cess and /or A.P.Mineral Rights Tax as demanded under the

impugned demand for the period upto 04/04/1991 or any other date pending disposal of the above W.P.

I.A. NO: 2 OF 1992(WPMP. NO: 10661 OF 1992)

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to grant stay on all further action/s pursuant to and under demand Ref.No Corp/CA/Cess dated 23/05/1992 of the 5th respondent pending disposal of the above W.P.

Counsel for the Petitioner: Ms. V UMA DEVI

Counsel for the Respondent Nos.1 to 3: SRI K. SHANTAN RAO AGP FOR INDUSTRIES & COMMERCE

Counsel for the Respondent No.4: SRI GADI PRAVEEN KUMAR DY. SOLICITOR GENERAL OF INDIA

Counsel for the Respondent NO.5: SRI P SRI HARSHA REDDY (SC FOR SINGARENI COLLIERIES CO LTD)

The Court made the following: ORDER

THE HON'BLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HON'BLE SMT JUSTICE RENUKA YARA
WRIT PETITION No.8635 of 1992

ORDER *(Per the Hon'ble the Acting Chief Justice Sujoy Paul)*

Ms.V.Uma Devi, learned counsel for the petitioner; Sri K.Shantan Rao, learned Assistant Government Pleader for Industries and Commerce, for respondent Nos.1 to 3 and Sri Gadi Praveen Kumar, learned Deputy Solicitor General of India, for respondent No.4.

2. With the consent finally heard.

3. At the outset learned counsel for both sides, fairly, submits that this matter is similar to WP.No.5853 of 1992 and batch and since those petitions have already been decided, this writ petition may be disposed of in terms of common order passed in aforesaid WP.No.5853 of 1992 and batch, dated 21.09.1992.

4. In view of the consensus arrived at, this Writ Petition is **disposed of** in terms of common order passed in WP.No.5853 of 1992 and batch, dated 21.09.1992. No order as to costs.

Miscellaneous petitions pending, if any, shall stand closed.

SD/-K.AMMAJI
DEPUTY REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

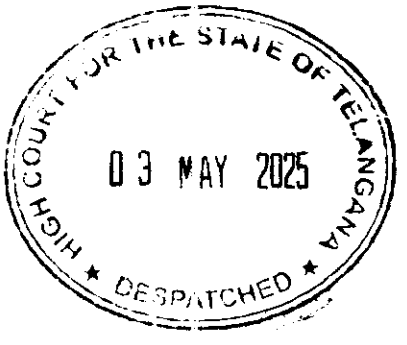
1. The Asst. Director of Mines AND Geology, Karimnagar.
2. Director of Mines & Geology, Burgula Ramakrishna Complex, 8th Floor, Hyderabad.
3. The Secretary. Industries and Commerce Department, Secretariat, Hyderabad.

4. The Secretary, Union of India, Ministry of Mines, New Delhi.
5. The Secretary Singareni Collieries Co.Ltd.,. Hyderabad.
6. One CC to Ms. V UMA DEVI Advocate [OPUC]
7. Two CCs to GP FOR INDUSTRIES & COMMERCE ,High Court for the State of Telangana. [OUT]
8. One CC to SRI P SRI HARSHA REDDY (SC FOR SINGARENI COLLIERIES CO LTD) [OPUC]
9. One CC to Sri Gadi Praveen Kumar, Deputy Solicitor General of India [OPUC]
10. Two CD Copies

KKS
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HIGH COURT

DATED:07/04/2025



ORDER

WP.No.8635 of 1992

DISPOSING THE WRIT PETITION WITHOUT COSTS

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